

THE HIGH COURT OF KERALA

Kochi - 682 031
Dated -27.03.2019

PROCEEDINGS

High Court Establishment – appointment as Cook in the High Court Service – orders issued.

Read :

1. Ranked list No. REC3-27306/2018 dated 23.01.2019
2. Rules 14 to 17 of Part-II, Kerala State and Subordinate Service Rules, 1958.
3. G.O.(P) No. 20/2013/Fin dated 07.01.2013.
4. G.O.(P) No. 209/2013/Fin dated 07.05.2013.
5. G.O.(P) No. 171/2016/Fin dated 15/11/2016

ORDER NO.A3-62113/2017

Sri.George Sebastian P., Parackal House, Kilianthara P.O., Kannur, Pin-670706, is offered appointment as Cook in the High Court Service in the scale of pay of ₹17500-39500, with a special allowance of ₹400/- per month.

The appointment is subject to the following conditions:-

1. He shall be bound by the National Pension Scheme introduced by the State Government. In eligible cases, the mobility to Kerala Service Rules, Part III, Pension Scheme will be allowed as per the Government Order read(4) above if he opts so;
2. The appointment will be subject to the satisfactory report of enquiry into his antecedents;
3. His conditions of service shall be governed by the Kerala High Court Service Rules, 2007 and other relevant rules in force from time to time;
4. He shall be on probation for a total period of two years on duty within a continuous period of three years;
5. He must join the Group Insurance Scheme, and State Life Insurance on joining duty. He must also join the General Provident Fund Scheme within one year from the date of joining duty. He may also join the Family Benefit Scheme, if he so desires;
6. He has to produce a valid Non Creamy Layer Certificate issued by Tahsildar/ Village Officer when he reports for duty, if he had claimed reservation under 'Other Backward Classes';
7. He is directed to submit details regarding his movable and immovable properties in the prescribed format on his joining duty in the High Court.

If he agrees to the above terms and conditions, he is directed to **report for duty within ten days** from the date of receipt of this appointment order, with the following documents;

1. Original certificates in proof of age and qualifications;
2. A recent passport size photograph;
3. Duly filled statement of properties in the proforma appended herewith;
4. Certificate of Medical fitness issued by an Assistant Surgeon or an Honorary Medical Officer of an Assistant Surgeon's rank or the Director of Indigenous Medicines in the form appended herewith;
5. Duly filled in SPARK FORM No.1 appended herewith along with supporting documents in original.

In case he fails to report for duty within **ten days** from the date of receipt of this order, his appointment will be treated as cancelled without further notice.

(By Order)


K. Haripal
Registrar General

To

The person concerned.
The Confidential Assistants to the Registrar General, Registrars and
Additional Registrar (General Administration), High Court.
The 'G' (Accounts - I, II & III) Sections, High Court. (3 Copies)
The 'K' Section, High Court.
The Admn. Records Section, High Court.
The File / Stock File.